

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1218 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Geetika Rajput
D/O Shri Sham Singh
R/O Lower Ratnuchak, Near Army Welfare Quarters, Jallo Chak, Tehsil & District Jammu

Vide Notification No. 2734 of 2025/RG/LP dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21274-81 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Geetika Rajput**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1219 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kartik Khajuria
S/O Shri Anil Kumar Khajuria
R/O V.P.O/Village Prat Tehsil Sunderbani, District Rajouri

Vide Notification No. 1500 of 2025/RG/LP dated 15.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21282-89 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kartik Khajuria**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1220 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rishika Sharma
D/o Shri Kewal Krishan
R/o Kotedhara Ward No. 6, P/O Kotedhara Tehsil and District Rajouri

Vide Notification No. 2971 of 2024/RG/LP dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21290-97 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rishika Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1221 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Karishma Mahajan
D/O Shri Koshal Kumar Kalsotra
R/O Ramnagar Karli Kangloo, Tehsil & District Udhampur

Vide Notification No. 42 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21298-305 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Karishma Mahajan**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1222 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Mirza
S/O Shri Arshad Mirza
R/O Badhoon, Ward No.6, Tehsil & District Rajouri

Vide Notification No. 37 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21306-13 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Mirza, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1223 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fareed Ahmed
S/O Shri Maneer Hussain
R/O Dhargloon Bakerwala, Tehsil Balakote, District Poonch

Vide Notification No. 1490 of 2025/RG/LP dated 15.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21314-21 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fareed Ahmed, Advocate**
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1224 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr Anil Kumar
S/o Shri Balwant Singh
R/o Village Poneja Tehsil Chiralla District Doda

Vide Notification No. 1904 of 2025/RG/LP dated 16.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

(H)

No: 21322-29 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Anil Kumar**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

(H)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1225 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asmat
D/O Shri Riaz Ahmed
R/O Nagri Doda, Tehsil & District Doda

Vide Notification No. 2022 of 2025/RG/LP dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21330-37 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat, Advocate**
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1226 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sana Kousser
D/O Shri Ab Quyoom
R/O Village Pukharni, Tehsil Qila Darhal, District Rajouri

Vide Notification No. 2753 of 2025/RG/LP dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21338-45 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sana Kousser, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1227 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Sarmal
D/O Shri Om Parkash Sarmal
R/O Pouni Chak, Wand Waziran, Tehsil & District Jammu

Vide Notification No. 1089 dated 10.01.2020 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21346-53 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sarmal, Advocate**
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1228 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ravi Kumar
S/O Shri Bodh Raj
R/O V.P.O Rajinder Pura, Tehsil Vijaypur, District Samba

Vide Notification No. 1601 dated 05.03.2018 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21354-61 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ravi Kumar, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1229 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rashi
D/O Shri Ramesh Kumar
R/O H.NO 35, Sector-1, Upper Roop Nagar, Tehsil & District Jammu

Vide Notification No. 1005 of 2022/RG/LP dated 28.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21362-69 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rashi**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1230 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Bashir
S/O Shri Bashir Ahmed
R/O Berarru Malnai Tehsil Bhalla District Doda

Vide Notification No. 3658 of 2025/RG/LP dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21370-77 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Bashir**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1231 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shub Chetan Sharma
S/o Shri Pushkar Raj Sharma
R/o Ward No. 6, Upper Channi sunderbani Tehsil Siot District Rajouri

Vide Notification No. 2982 of 2024/RG/LP dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21378-85 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shub Chetan Sharma**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1232 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sayam Pargal
S/o Shri Suresh Kumar
R/o Village Mansar, Tehsil Majalta District Udhampur

Vide Notification No. 2687 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21386-93 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sayam Pargal, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1233 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Piyush Sharma
S/o Shri Prem Kumar Sharma
R/o Village Sagrawat, Narian, Tehsil Darhal, District Rajouri

Vide Notification No. 2635 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21394-401 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Piyush Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1234 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sushant Dave
S/O Shri K.K. Sharma
R/O Jindrah, Dave Enclave, Ward No.2, Tehsil Dansal, District Jammu

Vide Notification No. 1282 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21402-09 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushant Dave, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1153 - of 2026/RG/LP Dated 08 .05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Himanshu Bhat
S/O Shri Shah Ji Bhat
R/O H.No.114/2 Enclave 'A' Roop Nagar, Tehsil & District Jammu

Vide Notification No. 1998 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20198-205 /RG/LP Dated 08 .05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himanshu Bhat**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1154 - of 2026/RG/LP Dated 011.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wamic Wasim Nargal
S/O Shri Wasim Sadiq Nargal
R/O H.No 174, Sector-A Subash Nagar, Rehari, Tehsil & District Jammu

Vide Notification No. 1155 of 2024/RG/LP dated 19.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20230-37 /RG/LP Dated 011.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wamic Wasim Nargal**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1235 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ahtzaz Anjum Sheikh
S/O Shri Fazal Ahmed
R/O Sanai Tehsil Surankote District Poonch

Vide Notification No. 2740 of 2025/RG/LP dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21410-17 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahtzaz Anjum Sheikh**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1236 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bharat Bhushan Talwar
S/O Lt. Tilak Raj Talwar
R/O 696-A Gandhi Nagar, Tehsil & District Jammu

Vide Notification No. 1485 of 2025/RG/LP dated 15.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21418-25 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bharat Bhushan Talwar**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1237 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vansh Sharma
S/O Shri Vinod Sharma
R/O Green Park, Officers Enclave, Udheywala Tehsil & District Jammu

Vide Notification No. 33 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21426-33/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vansh Sharma**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1238 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anmol Jasrotia
D/O Shri Ranbir Singh Jasrotia
R/O Sec -10 A, Extn. Lane No.7, Trikuta Nagar, Tehsil & District Jammu

Vide Notification No. 2944 of 2025/RG/LP dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21434-41 /RG/LP Dated 14.05.2026

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1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anmol Jasrotia**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1239 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Fida Hussain Kazmi
S/O Shri Khurshid Hussain Kazmi
R/O Ward No.1, Village Pindi Tehsil Mandi District Poonch

Vide Notification No. 2969 of 2025/RG/LP dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21442-49/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Fida Hussain Kazmi, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1240 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abrar Ahmed
S/O Shri Niamtullah
R/O Village Koti Tehsil & District Doda

Vide Notification No. 2727 of 2025/RG/LP dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 21450-57 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed**, Advocate
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1241 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chaitanya Mahajan
S/O Shri Romesh Gupta
R/O Sallan, VPO Dayalachak, Tehsil Hiranagar District Kathua

Vide Notification No. 2732 of 2025/RG/LP dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration
@

No: 21458-65/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chaitanya Mahajan**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1242 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shivam Kaith
S/o Shri Garib Dass
R/o H.No. 47, Sector.6, Trikuta Nagar, Tehsil & District Jammu

Vide Notification No. 3530 of 2025/RG/LP dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21466-73 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivam Kaith, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1243 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahir Irshad Butt
S/O Shri Irshad Ahmed Butt
R/O House No 35, Mohalla Qilla, Tehsil Bhaderwah District Doda

Vide Notification No. 2772 of 2025/RG/LP dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21474-81 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahir Irshad Butt**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1244 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parveen Kumar
S/o Shri Dharam Chand
R/o VPO Dullangal Madhota Tehsil Bani District Kathua

Vide Notification No. 2965 of 2024/RG/LP dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21482-89 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parveen Kumar**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1245 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil Sharma
S/O Shri Sham Parshad Sharma
R/O Ward No. 7, Tehsil Nowshera, District Rajouri

Vide Notification No. 2127 of 2024/RG/LP dated 04.09.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21490-97 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1246 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rukhsana
D/o Shri Mohd Sadiq
R/o Ward No. 17, H.No. 36, Saillan Talab, Tehsil & District Udhampur

Vide Notification No. 2523 of 2024/RG/LP dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21498-505 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1247 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anisa Khanam
D/O Shri Mohd Mukhtar
R/O Village Hari, Tehsil Surankote, District Poonch

Vide Notification No. 1475 of 2025/RG/LP dated 15.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21506-13 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisa Khanam, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1248 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Devinder Singh
S/O Shri Sukhvinder Singh
R/O Rakh Kangwala, P.O. Pangdour, Tehsil & District Samba

Vide Notification No. 13 of 2022/RG/LP dated 23.02.2022 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21514-21 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Devinder Singh, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1249 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Guftar Ahmed
S/O Shri Mohd Ashraf
R/O Mohra, Tehsil Kotranka, District Rajouri

Vide Notification No. 938 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21522-29 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Guftar Ahmed**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1250 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adityavir Singh
S/o Shri Gajinder Singh Gulati
R/o Village Matta Tehsil & District Kishtwar

Vide Notification No. 1900 of 2025/RG/LP dated 16.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

(1) 8

No: 21530-37 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adityavir Singh**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

(1) 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1251 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ritik Singh Manhas
S/O Shri Romesh Kumar Manhas
R/O Khellani, P.O Malothi Tehsil Bhalla District Doda.

Vide Notification No. 3506 of 2025/RG/LP dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21538-45/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ritik Singh Manhas, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1252 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mumtaz Ali
S/O Shri Bashir Ahmed
R/O Mangota, Tehsil Thanna Mandi, District Rajouri

Vide Notification No. 878 dated 19.08.2017 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21546-53 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mumtaz Ali, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1253 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Navneet Sharma
S/o Shri Piare Lal Sharma
R/o H.No. 291, New Plot Tehsil and District Jammu

Vide Notification No. 1944 of 2025/RG/LP dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21554-61 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navneet Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1254 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umang
S/O Shri Anil Kumar Basotra
R/O Ward No.3 Tehsil Basohli, District Kathua

Vide Notification No. 896 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21562-69/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umang**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1255 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Kumar
S/O Shri Pritam Singh
R/O House No 57 Sanhan, Tehsil Chiralla, District Doda

Vide Notification No. 887 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21570-77 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1256 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Lovisha Choudhary
D/O Shri Yash Paul Singh
R/O Ward No. 13 Industrial Complex, Tehsil Bari Brahmana District Samba

Vide Notification No. 873 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

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No: 21578-85 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lovisha Choudhary, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

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8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1257 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manisha Verma
D/O Shri Bal Krishan
R/O Bharda Kalan Tehsil Akhnoor District Jammu

Vide Notification No. 792 of 2025/RG/LP dated 11.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21586-93 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Verma**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1258 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kamran Quyoom
S/O Shri Abdul Quyoom
R/O Panchayat-A, Daingpura School, Sujmatna, Tehsil Ramsoo District Ramban

Vide Notification No. 872 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21594-601 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Quyoom**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1259 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Devansh Singh Thakur
S/O Shri Jeevan Singh Thakur
R/O Qtr No. AB15 New Campus, University of Jammu Tehsil & District Jammu

Vide Notification No. 866 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21602-09 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Devansh Singh Thakur**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1260 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Kumar
S/O Shri Nath Ram Thakur
R/o Chichha Dachhan Tehsil Dachhan District Kishtwar

Vide Notification No. 32 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21610-17 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Kumar, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1261 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arun Singh
S/O Shri Balwant Singh
R/O Village Bajja, Tehsil Chiralla, District Doda

Vide Notification No. 1195 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21618-25 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arun Singh, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1262 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deeksha Sharma
D/O Shri Virender Kumar
R/O W.No.9, Tehsil Hiranagar, District Kathua

Vide Notification No. 2728 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21626-33 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeksha Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1263 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Kumar
S/O Shri Prem Lal
R/O Ranjitpur (Nandpur), Tehsil Arnia, District Jammu

Vide Notification No. 2546 of 2023/RG/LP dated 08.11.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration
A

No: 21634-41/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kumar**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration
A

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1264 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jatin Sharma
S/O Shri Romesh Sharma
R/O W. No.16, Mohalla Purani Poonch Tehsil Haveli District Poonch

Vide Notification No. 1075 of 2023/RG/LP dated 02.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21642-49/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jatin Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1265 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aditi Sharma
D/O Shri Rajinder Kumar
R/O 143, Daskal, Tehsil Akhnoor, District Jammu

Vide Notification No. 1793 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 21650-57 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aditi Sharma, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1266 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabia Firdos
D/O Shri Jahangir Iqbal
R/O Harakki Chhajla, Tehsil Mendhar, District Poonch

Vide Notification No. 669 of 2022/RG/LP dated 30.05.2022 has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21658-65 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Firdos, Advocate**
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1267 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Avantika Mahajan
D/O Shri Naveen Kumar
R/O Ward No. 17 Partap Nagar Fish Pond Road Tehsil & District Kathua

Vide Notification No. 56 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 21666-73 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Avantika Mahajan, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1260 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chandan Sharma
S/O Shri Som Dutt Sharma
R/O Village Galwadey Chack P.O Gajansoo Tehsil Marh District Jammu

Vide Notification No. 3445 of 2025/RG/LP dated 13.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 21674-81/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chandan Sharma, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1269 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ranbir Singh
S/O Shri Ravinder Singh
R/O MH Road, Tehsil & District Udhampur

Vide Notification No. 1958 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21682-89 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranbir Singh**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1270 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bharty Devi
D/O Shri Madan Lal
R/O Lower Barnai, Netar Kothian, Tehsil & District Jammu

Vide Notification No. 20 of 2022/RG/LP dated 23.02.2022 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21690-97 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharty Devi, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1271 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sakshi Shan
D/O Shri Rattan Lal
R/O Kulied (Lach Khazana), Tehsil Kishtwar

Vide Notification No. 2159 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21698-705/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakshi Shan, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1272 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rishi Bharti
S/O Shri Rajesh Bharti
R/O Ward No.7, Banganga Road, Katra, Vaishno Devi, Tehsil Katra, District Reasi

Vide Notification No. 2794 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21706-13/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishi Bharti**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1273 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manat Ali
S/O Shri Mohd Ashraf
R/O Village Jinder Khurd Tehsil Bishnah District Jammu

Vide Notification No. 984 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21714-21 /RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manat Ali, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1274 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohiteshwer Singh
S/O Shri Dalawar Singh
R/O Village Rang, Tehsil Ramnagar, District Udhampur

Vide Notification No. 1309 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21722-29/RG/LP Dated 14.05.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohiteshwer Singh, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1275 of 2026/RG/LP. Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Auzirat Parveez
D/O Parveez Ahmad Yatoo
R/O Majid Bagh Sanat Nagar, Tehsil Chanapora Natipora, District Srinagar

Vide Notification No. 2019 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21770-77/RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Auzirat Parveez, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1276 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arsalan Saleem Khan
S/O Saleem Akhter Khan
R/O Ladu Ladoora, Khan Mohalla, Tehsil Rafiabad, District Baramulla

Vide Notification No. 2277 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21778-85 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arsalan Saleem Khan, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1277 of 2026/RG/LP

Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fiza Maqbool
D/O Mohd Maqbool Kawa
R/O Lane No. 2 Firdous Abad Batamaloo, Tehsil South Srinagar, District Srinagar

Vide Notification No. 2032 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21786-93/RG/LP

Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Maqbool, Advocate**
.....for information and necessary action.

Mujtaba 00/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1278 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhana Nisar
D/o Nisar Ahmad Dar
R/o Reshi Mohalla Mir Danter Tehsil & District Anantnag

Vide Notification No. 2657 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration
A. RAS

No: 21794-801 /RG/LP

Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhana Nisar, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration
A. RAS

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1279 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hashir Ahmad Shah
S/O Faroz Ahmad Shah
R/O Shah Mohalla Nawab Bazar, Tehsil South, District Srinagar

Vide Notification No. 2311 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21802-09 /RG/LP Dated 14.05.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hashir Ahmad Shah, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1280 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iram Ayoub
D/O Mohammad Ayoub Wani
R/O Goosu, Tehsil Rajpora, District Pulwama

Vide Notification No. 2035 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21810-17 /RG/LP Dated 14.05.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Ayoub, Advocate**
.....for information and necessary action.

Mujtaba 00/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1281 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulzar Hussain
S/O Mohmad Hussain
R/O Hagnis Lungma, Tehsil Shakar Chiktan, District Kargil

Vide Notification No. 1857 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration
(R) 18/5

No: 21818-25 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kargil**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kargil**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Hussain, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration
(R) 18/5

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1282 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Asif Mushtaq
S/o Mushtaq Ahmad Mir
R/o Ward No.6, Bandipora, Tehsil & District Bandipora

Vide Notification No. 3994 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21826-33 /RG/LP Dated 14.05.2026

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1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Asif Mushtaq**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1283 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Dar
S/o Bashir Ahmad Dar
R/o Malik Waterhail, Tehsil Khansahib District Budgam

Vide Notification No. **828 of 2025/RG/LP Dated 13.03.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21834-41 /RG/LP

Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Dar, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1284 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Mustaqeem Hussain Thakur
S/o Showkat Hussain Thakur
R/o Shah-e-hamdan Mohalla Bemina Housing Colony, Tehsil & District Srinagar

Vide Notification No. 3997 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21842-49 /RG/LP Dated 14.05.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Mustaqeem Hussain Thakur**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1285 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj Ud Din Parray
S/O Gh. Hussain Parray
R/O Yall Tehsil Kunzer, District Baramulla

Vide Notification No. 2339 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21850-57/RG/LP

Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj Ud Din Parray**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1286 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Azmat Gulzar
S/O Mohd Gulzar Malik
R/O Shaheenpora Tehsil Villagam, District Kupwara

Vide Notification No. 897 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21858-65/RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Azmat Gulzar**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1287 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nuzhat Majeed
D/O Abdul Majeed Bhat
R/O Astan Mohalla Badran Tehsil Magam District Budgam

Vide Notification No. 2351 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21866-73 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Majeed**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1288 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nighat Parveen
D/O Altaf Hussain Khan
R/O Kalarooch, Tehsil & District Kupwara

Vide Notification No. 2065 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00105/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21874-81/RG/LP

Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Parveen, Advocate**
.....for information and necessary action.

Mujtaba 00105/26
Registrar Administration
@ 18/5

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1289 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rehan Ul Islam
S/O Zahoor Ahmad Ganaie
R/O Seeloo Naikpora, Tehsil Zaingeer, District Baramulla

Vide Notification No. 2067 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21882-89 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rehan Ul Islam, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1290 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raisa Riyaz
D/O Riyaz Ahmad Machloo
R/O Bilaliya lane Zaffron Colony, Tehsil Panthachowk, District Srinagar

Vide Notification No. 2008 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21890-97 /RG/LP Dated 14.05.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Raisa Riyaz, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1291 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Rashid Marazi
S/o Abdul Rashid Marazi
R/o Shallabugh Muqdam Mohalla Tehsil Tulmullah District Ganderbal

Vide Notification No. 3425 of 2025/RG/LP Dated 13.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
(Syed Mujtaba Hussain)
Registrar Administration

No: 21898-905 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Rashid Marazi, Advocate**
.....for information and necessary action.

Mujtaba Hussain
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1292 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Soliha Jan
D/O Nisar Ahmad Mir
R/O Danamazar Safakadal, Tehsil Eidgah, District Srinagar

Vide Notification No. **2085 of 2025/RG/LP Dated 18.06.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21906-13 /RG/LP Dated 14.05.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soliha Jan**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1293 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syeda Sabha Sakhawat
D/o Syed Sakhawat Hussain
R/o Upper Gingal Tehsil Uri Distict Baramulla

Vide Notification No. **3573 of 2025/RG/LP** Dated **14.11.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration
(1) RSE

No: 21914-21 /RG/LP Dated 14.05.2026

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1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syeda Sabha Sakhawat**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration
(1) RSE

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1294 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sana Aijaz Dar
D/o Aijaz Rasool Dar
R/o Mandar Bagh Gow Kadal, Tehsil & District Srinagar

Vide Notification No. **1576** of 2025/RG/LP Dated **16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21922-29/RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sana Aijaz Dar**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1295 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shawaiz Nisar Rather
S/O Nisar Ahmad Rather
R/O Yore Khushipora, Tehsil Qazigund, District Anantnag

Vide Notification No. 2036 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21930-37 /RG/LP Dated 14.05.2026 @ *AK*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shawaiz Nisar Rather, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration
@ *AK*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1296 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Umrah Jan
D/o Nisar Ahmad Hakeem
R/o Bakshiabad Tehsil & District Anantnag

Vide Notification No. **4020 of 2025/RG/LP Dated 31.12.2025** has been declared as Absolute/Final.

By Order

Mujtaba
08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21938-45 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umrah Jan**, Advocate
.....for information and necessary action.

Mujtaba
08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1297 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yusrah Qayoom
D/o Abdul Qayoom Bhat
R/o Badaharpora Tehsil Handwara District Kupwara

Vide Notification No. 301 of 2026/RG/LP Dated 11.02.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21946-53 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yusrah Qayoom, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1298 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yasir Qadir
S/o Ghulam Qadir Bhat
R/o Futlipora Bhatpora, Tehsil Charar i Sharief, District Budgam

Vide Notification No. 2938 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21954-61 /RG/LP Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Qadir, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1299 of 2026/RG/LP Dated 14.05.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Afzal Wagay
S/O Mohmmad Afzal Wagay
R/O Wagaypora, Tehsil Tullamulla, District Ganderbal

Vide Notification No. 379 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 21962-69/RG/LP

Dated 14.05.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Afzal Wagay**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration